

**Central Administrative Tribunal
Madras Bench**

OA/310/714/2018 & MA 310/292/2018

Dated Friday the 15th day of June Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

1. Y. Rajesh .. Applicants
2. V. Sivaji ..
3. A. Charles ..
4. K. Sankar ..
5. R. Subramani ..
6. K. Gokulan ..
7. J. Jasmine ..
8. N. Komala ..
9. C. Nagarajan ..
10. M. Moorthy ..
11. E. Mahendiran ..
12. G. Ravishankar ..
13. K. Ravichadran ..
14. S. Padmanabhan ..
15. K. Chinnadurai ..
16. S. Rajendran ..
17. R. Ramadevi ..
18. C. Latha ..
19. E. Anbu ..
20. G. Lakshmiopathy ..

By Advocate M/s. P. Rajendran

Vs.

1. The Union of India represented by the
Chief Postmaster General
Tamil Nadu Circle
Chennai 600 002.
2. The Senior Superintendent of Post Offices
Chennai City North Division
Chennai 600 017. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

MA 292/2018 filed for permitting the applicants to join together and file a single application.

2. On perusal, it is seen that the applicant has not exhausted the departmental remedy before approaching this Tribunal. Hence learned counsel for the applicant seeks to withdraw the OA with liberty to file a representation to the competent authority regarding his grievance along with supporting documents and citations, if any. He has made an endorsement on the file to this effect.

3. In view of the above, OA is dismissed as withdrawn with liberty to the applicants to file a representation before the competent authority with all supporting documents and citations, on receipt of which the authorities may take a decision in accordance with law.

4. MA stands disposed of in the light of the above order.

(R.Ramanujam)
Member(A)
15.06.2018

AS